

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 105
IB-3067/PB/2019**

IN THE MATTER OF:

Mr. Dharmendera Agarwal

...PETITIONER

Vs.

M/s. Mideast Integrated Steels Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 27.04.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :Adv. Shashwat Anand, Adv. Shashwat Parihar, Adv. Adya Singh, Adv. Dhruva Vig.

For the Respondent/Corporate Debtor :Mr. Aditya Nayyar, Advocate.

ORDER

IA/1977/2022

This is an application under Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 read with Rule 11 of the NCLT Rules, 2016 seeking the withdrawal of company petition (IB) No. 3067(ND)/2019 along with affidavit. The Counsel for the Applicant (Operational Creditor) has prayed for withdrawal of the main matter since they have entered into a settlement with the Corporate Debtor and do not want to pursue this any longer. Accordingly this application is **allowed**. The main (IB) No. 3067(ND)/2019 which is listed for hearing on 10.05.2022 is **dismissed** as

(Mohit)

withdrawn. The case papers and related documents of **IA/1977/2022** and **(IB)**
No. 3067(ND)/2019 be consigned to record room.

— Sd —

(Rahul Bhatnagar)
Member (T)

— Sd —

(P.S.N Prasad)
Member (J)